

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 305
IB-116/ND/2021
New IA-1650/2024

IN THE MATTER OF:

**M/s. Siemens Financial
Services Pvt Ltd**

... Applicant/Petitioner

Versus

**Vinod Sehwal (Personal Guarantor of Xalta
Food & Beverages Pvt. Ltd.)**

... Respondent

Under Section: 95(1) of IBC, 2016

Order delivered on 16.04.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant/FC : Adv. Asav Rajan and Adv. Charu Trivedi

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1650/2024: Issue notice to the Respondent/Personal Guarantor returnable on 02.05.2024. The Personal Guarantor is directed to remain present in person before this Tribunal on the next date of hearing, failing which we will have to take coercive steps against him for the purpose of extending co-operation to the RP.

List on 03.05.2024.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**